reports of the State of Bihar arresting and filing criminal cases against a number of persons under the relevant provisions of the Arms Act 1959. Illegal weapons including AK-47 Rifles were sized from the arrested persons.

(b) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting criminals. The Arms Act has elaborate Provisions, under Section 19 to 25 to curb illicit manufacture and trade in arms. The Central Government, wherever considered necessary, issues directions to the State Governments/UTs for strict compliance of the Arms Act.

Threat of chemical attacks

†2160. DR. SANJAY SINH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in view of the threats of chemical attacks on European and American nations by international terrorist organizations the internal security of our country is also being strengthened accordingly to deal with any such eventuality;

(b) if so, the details thereof; and

(c) whether the security forces are capable of countering chemical attacks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The internal security situation is regularly reviewed by the Government to ensure that internal security apparatus, technical facilities, responses and counter measures are continually updated to meet the changing threat levels and perception, including the threat of chemical attacks.

The Government has devised Standard Operating Procedures (SOPs) to deal with terrorist attacks using chemical weapons which are reviewed and revised periodically. The SOPs *inter-alia* provide for formation of specialist response teams both at Central and State level to deal with such emergencies. The security set up of the country is capable of countering chemical attacks.

Rehabilitation of acquitted undertrial prisoners

2161. SHRI MANSUKH L. MANDAVIYA: Will the Minister of HOME AFFAIRS be pleased to refer to answer to Unstarred Question 1647 given in the Rajya Sabha on the 7th December, 2011 and state:

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† Original notice of the question was received in Hindi.